

Installation of STBs in Delhi

212. SHRI A. VIJAYAKUMAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the deadline for installation of Set Top Boxes (STBs) has been extended for Digital Telecast in the country;
- (b) if so, the details thereof;
- (c) whether Tier I and Tier III cities are still exempted in STBs; and
- (d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (d) No, Sir. In November 2011, the Union Cabinet had approved the Ministry's proposal for digitization of cable TV network on all India-basis in four (4) phases, leading to complete switch-off the analogue TV signals.

In order to implement the Cable TV Digitization across the country, the Cable TV Digitization has been mandated throughout the country from 01.04.2017 by the Central Government. The Ministry *vide* Circular dated 30.03.2017, as given in the Statement (*See* below), directed all the stakeholders to ensure that no analogue signals are transmitted over the cable TV networks after 31.03.2017, failing which action would be taken against the defaulters as per the provisions of the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder.

Statement

फ.स./No.File No. 12/47/2016-DAS (Pt-I)

भारत सरकार

GOVERNMENT OF INDIA

सूचना एवं प्रसारण मंत्रालय

Ministry of Information and Broadcasting

‘ए’ विंग, शास्त्री भवन, नई दिल्ली-110001

‘A’ Wing Shastri Bhawan, New Delhi-110001

Dated: 30/03/2017

CIRCULAR

Subject: Switch-off of analog signals in Phase-IV areas from 01.04.2017- regarding.

The Cable Television Networks (Regulation) Amendment Act, 2011 has made it mandatory for switch-over of the existing analogue Cable TV networks to Digital

Addressable System (DAS) in four phases. Digital Switch-over has already taken place in Phase-I, Phase-II and Phase-III.

2. Ministry of Information and Broadcasting *vide* Gazette Notification dated 23.12.2016 has extended the cut-off date for Phase IV of Cable TV Digitisation to 31st March, 2017.

3. All the Broadcasters, Multi System Operators and Local Cable Operators are hereby instructed to ensure that no analogue signals are transmitted over the cable networks in Phase-IV areas after 31.03.2017, failing which action would be taken against the defaulters as per the provisions in the Cable TV Act/Rules.

Sd/-

(Manoj Kumar Pingua)

Jt. Secy. to the Government of India

Tel: 23382597

To

1. All MSOs/AIDCF
2. IBF/NBA/ARTBI

Copy to:

- (i) Authorised Officers of States/UTS.
- (ii) Assistant Project Directors of all Regional Units.

Listing of NaMo TV by Ministry

213. SHRI SYED NASIR HUSSAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the channels namely NaMo TV is listed in the list of channels of Information and Broadcasting Ministry;

(b) if so, the details thereof; and

(c) if not, the reasons as to how it was on air during general election 2019?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (c) The “NaMo TV” is not listed in the list of channels of Ministry of Information and Broadcasting as it was a “Platform Service” offered by DTH operators to its subscribers.